

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6301 of 2021**

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Roshan Toppo	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Rishu Ranjan, Advocate
For the State	: Mr. Vishwanath Roy, Addl. P.P.

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**Order No.02 Dated- 07.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Doranda P.S. Case No.20 of 2021 registered under sections 341/323/324/307/506 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner along with the co-accused persons attempted to murder the informant and cause injuries to him. It is further submitted that the allegations against the petitioner are all false and for the selfsame occurrence, from the side of the petitioner, the daughter of the petitioner has lodged Doranda P.S. Case No.21 of 2021 against the informant and there is long standing property dispute between the parties. It is then submitted that the petitioner is ready and willing to pay Rs. 20,000/- as ad interim victim compensation to the informant without prejudice to his defence in this case and undertakes to cooperate with the investigation of the case and also undertakes that he will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case. Hence, it

is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing a demand draft of Rs. 20,000/- as ad interim victim compensation drawn in favour of informant without prejudice to his defence in this case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. Ranchi, in connection with Doranda P.S. Case No.20 of 2021 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case with further condition that he will not annoy or disturb the informant or any of his family members in any manner during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the informant and hand over the said demand draft to him, after proper identification.

**(Anil Kumar Choudhary, J.)**